BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH AT MUMBAI

COMPANY SCHEME PETITION NO. 621. OF 2017 CONNECTED WITH

COMPANY SCHEME APPLICATION NO.518 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 of the Companies Act,2013.

AND

In the matter of the Scheme of Arrangement between MRC Transolutions Private Limited and MRC Logistics (India) Private Limited and their respective shareholders.

MRC Logistics (India) Private Limited)
a Company incorporated)
Under the Companies Act, 1956 and)
having its Registered Office at)
81, Transport Nagar, Nigdi,)
Pune – 411 044)Petitioner Company

Called for admission:

Mr. Nitin Gutka, Chartered Accountants, for the Petitioner Company.

Coram: B. S. V. Prakash Kumar Member (J) and V. Nallasenapathy Member (T)

Date : 6th July,2017

MINUTES OF ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 16th August, 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of

Order dated 3rd May,2017 passed by this Tribunal in Company Scheme Application No.518 of 2017, the meeting of Equity Shareholders was convened and held on Thursday, 8th day of June, 2017 at 11.30 A.M for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement between MRC Transolutions Private Limited, the Demerged Company and MRC Logistics (India) Private Limited, the Resulting Company and their respective Shareholders. The Equity Shareholders present in meeting has unanimously approved the Scheme without any modification. The Chairman appointed for the said meeting has filed his report as to the result of the meeting along with affidavit with the Tribunal on 23rd June, 2017 which is annexed as **Annexure 'F'** to the Company Scheme Petition.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Ministry of Corporate Affairs, Mumbai and Registrar of Companies, Mumbai. Notices have also been served upon Unsecured Creditors having balance of Rs.1,00,000/- and above of the Petitioner Company. No representation has been received by the Petitioner Company from any other Regulatory Authority nor from the Unsecured Creditors. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
- 5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "The Economic Times" in English Language and

translation thereof in "Maharashtra Times" in Marathi Language, both having circulation in Pune.

6. The Petitioner Company to file affidavit of service in the Registry proving publication of notice of hearing of Petition in newspapers.

Sd/-

Sd/-

V. Nallasenapathy, Member (T) B.S.V.Prakash Kumar, Member (J)